

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
W.P. (S) No. 2323 of 2019**

Suresh Prasad

... **Petitioner**

**-Versus-**

Jharkhand Urja Vikas Nigam Limited & Others

... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**  
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For the Petitioner : Mr. Deepak Kumar Dubey, Advocate

For the Respondent-JUVNL : Mr. Mukesh Kumar Sinha, Advocate  
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05/26.06.2020. Heard Mr. Deepak Kumar Dubey, learned counsel for the petitioner and Mr. Mukesh Kumar Sinha, learned counsel for the respondent-JUVNL.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Deepak Kumar Dubey, learned counsel for the petitioner submits that three weeks' time may kindly be allowed for removing the defects, as pointed out by the office.

Mr. Mukesh Kumar Sinha, learned counsel for the respondent-JUVNL is present.

Time, as prayed for, is allowed.

Let the name of Mr. Mukesh Kumar Sinha be reflected in the cause-list on behalf of the respondent-JUVNL.

**(Sanjay Kumar Dwivedi, J.)**

*Ajay/*